

ID No.63208/16
FIR No. 244/13
PS: Mayapuri
State Vs Ajay Kumar & Ors.
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

All accused physically present in the court.

Sh. Dinesh Kumar Tanwar stood surety of all accused persons namely Ajay Kumar, Shyam Kumar, Anil Kumar and Pawan Kumar. Let, Department of Dinesh Kumar Tanwar be intimated.

Surety Gyan Singh for accused Mohit Kumar has produced RC of vehicle no. DL 9S AD 1701 as solvency proof. Let, MLO concerned be intimated.

Bail bonds u/s 437-A Cr.PC furnished by all accused persons are hereby accepted.

File be consigned to Record Room.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No.3474/2019
FIR No.027463/2018
PS: NihalVihar
State Vs. Wahabuddin
24.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for state through VC

Complainant Sh. Ranjeet Jha in person through VC.

Accused Wahabuddin in person (physically present in the court today.)

The complainant has prayed for compounding of the present complaint case. Separate statement of the complainant has been dictated to this effect. Let copy thereof be supplied to the complainant through Whatsapp on complainant's mobile phone. complainant is requested to take a print out of the same, sign it and then send a scanned copy thereof to Ahlmad Ravi khatri on his mobile phone through Whatsapp by 3 p.m. today.



(PankajArora)
MM-03(West)/THC/Delhi
24.08.2020

At 3:00 p.m.

Present : Ld. APP for the State.

None.

Scanned signed copy of the statement of the complainant and his election I-Card received. This court is satisfied that the complainant has made the statement voluntarily.

Let the present case be put up for consideration before Lok Adalat which is scheduled to be held in the month of September.



(PankajArora)
MM-03(West)/THC/Delhi
24.08.2020


In the court of Sh. Pankaj Arora, MM-03 (West), THC, Delhi

CC No. 7009/2019

Darshan Singh
Vs.
Gaurav Vashisht Etc.

24.08.2020

Present: Sh. N. Pandey, Ld. Counsel for the complainant through VC.
Submission heard.
Put up for Order at 3.00 p.m. today itself.


(Pankaj Arora)
MM-03 West/THC/Delhi
24.08.2020.

At 3.00 p.m.

Present: As above.

By this order I shall dispose off an application U/s 156(3) Cr. P.C. moved on behalf of the applicant/complainant thereby seeking directions to register an FIR.

Brief facts of the present case as stated by the complainant are that the complainant and accused no.1 have done a security agreement (Mortgage agreement) which was made by Accused no. 2 namely Mr. Ram Babu Tiwari, who has been running a Documentation centre, whereby accused let out part of two room set on first floor flat (left hand sight on right side) measuring 52 sq. yds. out of total land measuring 400 sq. feet, in the given address. Accused No. 1 took sum of 2 lakh 50 thousand rupees cash on 01.12.2018 from the Complainant. The agreement period is 01.12.2018 to 30.10.2020 for 22 months. This Security agreement has been made on 27 Nov. 2018.

It is further stated that once again Accused No. 1 has done above said



act with the help of Accused no.2 but regarding flat of two room set in first floor flat (right hand sight on right side) measuring 45 sq. yds., out of total land measuring 400 sq. feet and again the payment 'qua' security agreement (Mortgage Agreement) has been taken by Accused no. 1 from the Complainant which was Rs. 2,00,000/- cash and Rs. 50,000/- by cheque no. 002530 of VIKAS PURI BRANCH, INDUSIND BANK. The agreement period is 07/ 12/2018 to 06/10/2020 for 22 month. This Security Agreement has been made on 07 December, 2018.

It is further stated that third time again on good faith between the complainant and Accused no. 1 with the help of Accused no. 2 executed security agreement but as regards flat of two room set in Ground floor flat (right hand sight on right side) measuring 45 sq. yds out of total land measuring 400 sq. feet and again the payment 'qua' security agreement {Mortgage Agreement} has been taken Accused No.1 from Complainant. The agreement period is 07.12.2018 to 06.10.2020 for 22 months, this Security Agreement has been made on 19 December, 2018. But accused no. 1 is denying that he ever made the above said agreements.

It is further submitted that the Accused No. 1 also paid to complainant Rs. 30,000/- by two cheques dated 19.02.2019 & 11.04.2019 (cheques No.- 192380 & 196304) of ALLAHABAD BANK, accused No. 1 paid the above said amount to the complainant for not handing over the possession of above said premises. On these cheques accused no.1 has made his original signaturesbut on security agreement he has made diiferent signatures.

It is further submitted that the Accused no.1 had never given the possession of the above said properties, he always said to Complainant that now there are tenant in the above said property, in few days they would be vacating. Upon vacation, he will give the possession as per the security agreements. The complainant is the legal owner and has a right to rent a above said flat to anyone for above mentioned period according to the security

agreement and according to the security agreement's clause number (8), there should be no objection to the first party but Accused no.1 never give the possession to the Complainant.

It is further submitted that few days ago, complainant has got the information about the accused no.2 that he helped accused no.1 to make a false document without taking the thumb impression of accused no.1. Both the accused persons have defrauded many innocent people. Accused no. 2 with mala fide intention has omitted to take the thumb impression of his partner accused no.1, but he has always taken the thumb impression of Complainant. Complainant also has a Blank cheque of Accused no.1 which is given by Complainant to his friend namely Mr. Firoz Khan @ Arun, on it Accused no.1 made his original signature.

It is further averred that now Complainant got information from his sources that Accused no.1 with the help of accused no.2 has done one more fraud with Complainant and also with other people, according to the security agreement.

As per the ATR filed by the IO, it is stated on the basis of enquiry conducted by him the dispute is found to be civil in nature.

This court has heard the arguments and perused the record.

Here it is relevant to look into the judgment of Hon'ble Delhi High Court in the mater of **Sh. Subhakaran Luharuka Vs. State Cr.M.L NOS. 6122-23/2005 and 6133-34/2005**, the Hon'ble High Court of Delhi circulated the following guidelines for the Magistrates dealing with the application under Section 156 (3) Cr.P.C. It was held that

"1. Whenever a Magistrate is called upon to pass orders under Section 156(3) of the Code, at the outset, the Magistrate should ensure that before



coming to the Court, the complainant did approach the police officer in charge of the police station having jurisdiction over the area for recording the information available with him disclosing the commission of a cognizable offence by the person/persons arrayed as an accused in the complainant. It should also be examined what action was taken by the SHO, or even by the senior officer of the police, when approached by the complainant under Section 154(3) of the Code.

2. The Magistrate should then form his own opinion whether the facts mentioned in the complaint disclose commission of cognizable offences by the accused persons arrayed in the complaint which can be tried in his jurisdiction. He should also satisfy himself about the need for investigation by the police in the matter. A preliminary enquiry as this is permissible even by an SHO and if no such enquiry has been done by the SHO, then it is all the more necessary for the Magistrate to consider all these factors. For that purpose, the Magistrate must apply his mind and such application of mind should be reflected in the Order passed by him.

Upon a preliminary satisfaction, unless there are exceptional circumstances to be recorded in writing, a status report by the police is to be called for before passing final orders.

3. The Magistrate, when approached with a complaint under Section 200 of the Code, should invariably proceed under Chapter XV by taking cognizance of the complaint, recording evidence and then deciding the question of issuance of process to the accused. In that case also, the Magistrate is fully entitled to postpone the process if it is felt that there is a necessity to call for a police report under Section 202 of the Code.

4. Of course, it is open to the Magistrate to proceed under Chapter XII of

the Code when an application under Section 156(3) of the Code is also filed along with a complaint under Section 200 of the Code if the Magistrate decides not to take cognizance of the complaint. However, in that case, the Magistrate, before passing any order to proceed under Chapter XII, should not only satisfy himself about the pre requisites as aforesaid, but, additionally, he should also be satisfied that it is necessary to direct police investigation in the matter for collection of evidence which is neither in the possession of the complainant nor can be produced by the witnesses on being summoned by the Court at the instance of complainant, and the matter is such which calls for investigation by a State agency. The Magistrate must pass an order giving cogent reason as to why he intends to proceed under Chapter XII instead of Chapter XV of the Code.”

It is observed that all the documents and evidence are in custody of the complainant and nothing is out of reach of the complainant which requires special investigation through Police. This court is also of the considered view that the complainant is well within the power and in possession of the documents/material/evidence required to prove her case by adducing evidence.

Accordingly, the application of the complainant under Section 156(3) Cr.P.C is accordingly dismissed. The complainant is given opportunity to prove his case by adducing C.E.

Put up for CE on 17.11.2020.



(Pankaj Arora)
MM-03 West/THC/Delhi
24.08.2020

CC No.1585/2020
FIR No. /2020
PS: Mayapuri
Hukum Singh Vs. SHO
24.08.2020

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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ms. Ananya Sharma, Ld. Counsel for the complainant.

None for the accused person.

Some more time sought by the IO to file the complete inquiry
report as complaint was recently marked to him.

Issue summons to IO concerned to appear alongwith
complete ATR on the NDOH.

Put up for further proceedings on 14.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No.72385/2016
FIR No. 3/2008
PS: Mayapuri
State Vs. Naveen Kumar
24.08.2020

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File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused persons and their
respective sureties for NDOH.

Put up for appearance and for further proceedings on
18.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No. 70479/2016
FIR No.85/2009
PS: Nihal Vihar
State Vs. Pankaj Malik etc.
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused Pankaj Malik is already absconder.

Issue court notice to the accused Bhoop Singh for the NDOH.
Issue court notice to the SHO concerned to apprise this court
as to whether the accused Pankaj Malik(Absconder) is
arrested or or not for NDOH.

Put up for further proceedings on 28.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No.65761/2016
FIR No.190/2011
PS: Nihal Vihar
State Vs. Uday
24.08.2020

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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused persons.

Perusal of record reveals that charge has already been framed against accused Uday and Bobby for the offence punishable u/s 411 IPC only.

Issue court notice to the accused persons and sureties for the NDOH.

Issue court notice to the complainant to explore the possibility of compromise for the NDOH.

Put up for appearance and for further proceedings on 04.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020**

ID No.74927/2016
FIR No. 517/2016
PS: Nihal Vihar
State Vs. Amandeep @ Papla
24.08.2020

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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Perusal of record reveals that present case is listed at the
stage of PE.

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No.517/2018
FIR No. 237/2017
PS: Mayapuri
State Vs.Ganzee Thapa
24.08.2020

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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 03.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No.6258/2018
FIR No.594/2014
PS: Nihal Vihar
State Vs. Om Prakash
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
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File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the accused as well as his surety for
NDOH.

Put up for appearance and for further proceedings on
02.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No. 4209/2019
FIR No. 007/2017
PS: Mayapuri
State Vs. Rajive Kumar @ Midi
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the accused as well as his surety for the
NDOH.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

Put up for appearance and for further proceedings on 02.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No.6859/2019
FIR No. 245/2018
PS: Mayapuri
State Vs. Savitri
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
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File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 02.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No.7081/2019
FIR No. 284/2017
PS: Mayapuri
State Vs. Closure Report
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the complainant to file objections, if any,
to the closure report filed by the IO returnable on 02.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No. 7755/2019
FIR No.41355/2018
PS: Nihal Vihar
State Vs. Rohit Yadav Etc.
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the accused and his surety for the
NDOH.

Issue court notice to the complainant to explore the
possibility of compromise on the NDOH.

Put up for appearance and for further proceedings on
04.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No.7903/2019
FIR No.22/2019
PS: Mayapuri
State Vs.Akash Kumar Singh
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Order dated 30.01.2020 be complied afresh for the NDOH.

Put up for appearance of accused and for further
proceedings on 02.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No. 8750/2019
FIR No.129/2019
PS: Mayapuri
State Vs.Mohit
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Anup Kumar, Ld. Counsel for the complainant through
VC.

Sh. Praveen Pachori, Ld. Counsel for accused through VC.

Despite best efforts, matter could not be settled.

Put up for purpose fixed on 02.11.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020**

ID No. 10164/2019
FIR No. 296/2019
PS: Nihal Vihar
State Vs. Mukesh
24.08.2020

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**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

Put up for appearance of accused on 02.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

CC No.786/2020
FIR No. /2019
Rohit Vs. Wazir
24.08.2020

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**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: None for the complainant.

None for the accused person.

Issue court notice to the complainant for the NDOH.

Issue court notice to the SHO concerned to file ATR on the
NDOH.

Put up for appearance of complainant and for further
proceedings on 24.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No.69246/2016
FIR No.744/2015
PS: Nihal Vihar
State Vs.Jitender Kaushik Etc.
24.08.2020

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**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused Sanjay in person through VC.


Remaining accused persons not present.

Issue court notice to the IO to file the further investigation
report on the NDOH.

Issue court notice to the DCP concerned to file the
supervision report in terms of order dated 14.02.2020.

Put up for further proceedings on 17.09.2020.

Copy of this order as well as order dtd 14.02.20 be sent to
DCP concerned


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No. 638/2019
FIR No.289/2015
PS: Nihal Vihar
State Vs. Suleman
24.08.2020

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of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Deepak Sharma, Ld. Counsel for the accused did not
turn up despite having been telephonically intimated the
Reader of this court.

Issue court notice to the accused and his surety for the
NDOH.

Put up for appearance for accused and for further
proceedings on 02.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No.71710/2016
FIR No. 102/2015
PS: Mayapuri
State Vs.Rama Shankar
24.08.2020

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**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.11.2019.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No. 64834/2016
FIR No.166/2014
PS: Mayapuri
State Vs.Krishan Tuli
24.08.2020

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**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.11.2019.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No.65804/2016
FIR No.778/2014
PS: Nihal Vihar
State Vs. Ram Vinod Yadav
24.08.2020

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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.11.2019.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No. 65684/2016
FIR No.415/2014
PS: Nihal Vihar
State Vs.Paramjeet Singh
24.08.2020

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**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.11.2019.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No. 68173/2016
FIR No. 324/2015
PS: Mayapuri
State Vs. Anil Kumar
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.11.2019.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No. 68537/2016
FIR No. 13/2016
PS: Mayapuri
State Vs. Ravi
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.11.2019.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No. 6650/2017
FIR No.256/2016
PS: Mayapuri
State Vs. Gurmeet Singh @ Lucky
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.11.2019.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020**

ID No.6832/2017
FIR No.750/2016
PS: Nihal Vihar
State Vs.Hemant @ Gini
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.11.2019.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020**

ID No.1289/2018
FIR No.334/2017
PS: Nihal Vihar
State Vs. Kamlesh
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.11.2019.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No. 7392/2018
FIR No.131/2018
PS: Mayapuri
State Vs.Sanjay @ Kaliya
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.11.2019.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No. 8247/2018
FIR No.617/2018
PS: Nihal Vihar
State Vs.Paramjeet Singh
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.11.2019.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No. 2625/2019
FIR No.079/2019
PS: Nihal Vihar
State Vs.Chander Prakash Verma
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.11.2019.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

CC No.5158/2019
PS: Nihal Vihar
VInod Kumar Vs. Anil Kumar
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for CE on 02.11.2019.


(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

CC No. 17056/2016
PS: Mayapuri
Babadin Yadav Vs. Ct. Om Prakash
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.


Sh. Raju Vijay, Ld. Counsel for both the accused persons
namely Om Prakash & Jai Vir.

Both the accused persons namely Om Prakash & Jaivir in
person (physically present in the court)

Part arguments heard from the side of accused persons

Issue court notice to the complainant for NDOH.

Put up for appearance of the complainant and arguments on
17.09.2020.


(PankajArora)
MM-03(West)/THC/Delhi
24.08.2020

ID No. 1223/2019

FIR No.48/2018

PS: Mayapuri

State Vs.Amit

Sharma

24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Complainant/injured in person.

Ms. Neeru Pallavi, Ld. Counsel for the accused.

It is jointly submitted that the matter is on the verge of
settlement between the parties as injured is
still employed by accused.

Put up for recording of settlement, if any, on 31.08.2020.



**(PankajArora)
MM-03(West)/THC/Delhi
24.08.2020**



भारत निर्वाचन आयोग

ELECTION COMMISSION OF INDIA

मतदाता फोटो पहचान पत्र - ELECTOR PHOTO IDENTITY CARD



NEL0188391



नाम

: रणजीत झा

Name

: RANJIT JHA

पिता का नाम

: कारी झा

Father's

: KARI JHA

Name

भारत निर्वाचन आयोग

लिंग / Sex

पुरुष / Male

जन्मतिथि / आयु

37 Years

Date of Birth/Age

पता

बी-30, शिव राम पार्क
एक्सटेंशन-2रनहोला, दिल्ली

Address

B-30, SHIV RAM PARK
EXTENSION-2RANHOLLA,
DELHI

Date : 27-11-2019

निर्वाचक रजिस्ट्रेशन अधिकारी
Electoral Registration Officer

विधान सभा निर्वाचन क्षेत्र संख्या और नाम : 31-विकासपुरी

Assembly Constituency No & Name : 31-VIKASPURI

भाग संख्या और नाम : 37-शिव राम पार्क एक्सटेंशन, रनहोला

Part No. and Name : 37-SHIV RAM PARK EXTN.

RANHOLA

नोट :

1. इस मतदाता फोटो पहचान पत्र को धारण करने मात्र से यह सिद्ध नहीं होता है कि आपका नाम मतदाता सूची में स्थित है। कृपया अपना नाम प्रत्येक चुनाव से पहले वर्तमान मतदाता सूची में www.ceodelhi.gov.in पर जाँच करें।

2. इस कार्ड में उल्लिखित जन्मतिथि को मतदाता सूची में पंजीकरण के अलावा अन्य किसी भी स्थिति में आयु या जन्मतिथि के प्रमाण के रूप में नहीं माना जाएगा।

Note :

1. Mere possession of Elector Photo Identity card is no guarantee of name being present in electoral rolls. Please check your name in the current electoral rolls before every election at www.ceodelhi.gov.in.

2. Date of birth mentioned in this card shall not be treated as proof of age or date of birth for any purpose other than registration in electoral rolls.

NEL0188391

ID No.3474/2019
FIR No.027463/2018
PS: NihalVihar
State Vs.Wahabuddin
24.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)

Statement of the complainant Sh. Ranjeet Jha, S/o Sh. Kari
Jha, R/o H. No. B-30, Shiv Ram Park, Nangloi, Delhi.

ON SA.

I am the complainant in the present case. I have amicably settled
the matter with the accused. I do not wish to take any compensation
amount from the side of the accused. I may kindly be permitted to
compound the present case with the accused. I am making the
statement without any fear or coercion or undue influence.

RO & AC.

Ranjeet Jha
24/08/2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

ID No.60087/2016
FIR No.45/2011
PS: Mayapuri
State Vs. Santosh Kumar
24.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

Present: Ld. APP for the State.

convict physically present in the court.

Sh. Sanjay Joshi, Id. Counsel for the convict through VC.

Sh. Ram Lakhan, father of the deceased Subhash Kumar.

Heard on the point of sentence.

It is submitted that convict is facing the trial since the year 2011. He is a sole bread earner in his family and he has two minor children and aged parents to look after. He is presently unemployed due to covid 19 lock down and prior to lock down he was working as a daily wage labour and was earning only Rs. 9000/- per month. It is submitted that convict has attended the court regularly. It is prayed that the lenient view kindly be taken against convict Santosh Kumar.

On the other hand, Ld. APP for the State prays for maximum punishment to be granted to the convict.

Heard on the point of compensation to be granted to the LRs of the deceased.

It is submitted by the father of the deceased Subhash Kumar that he has already received compensation of Rs. 6 lacs from the MACT court. It is further submitted that deceased was only 18 years old at the time of accident. As regards the further compensation, the father of the deceased did not make any specific demand and rather leaves it upon the court to decide further compensation.

Keeping in view the aforesaid facts and circumstances, convict Santosh Kumar is hereby sentenced to simple imprisonment for four months for the offence punishable u/s 279 IPC. He is sentenced to simple imprisonment for six months for the offence punishable under Section 304-A IPC and to pay fine of Rs. 5,000/-. Both the sentences shall run concurrently. The entire fine amount shall be paid to the father of the deceased as compensation. In default of payment of fine, the convict shall undergo further simple imprisonment for one year. Since the convict was already on bail, convict is hereby released on bail u/s 389 of Cr.PC on his furnishing personal bond in the sum of Rs. 20,000/- and one surety of the like amount.

Bail bond furnished by the convict .Original RC be retained. Bail bond is perused and accepted. Fine amount not yet deposited.

Copy of this order and judgment dated 05.03.2020 be supplied to the convict free of cost.

Copy of this order be sent to the father of the deceased through Whatsapp.

Put up for payment of fine amount and for further

**PANKAJ
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PANKAJ ARORA
Date: 2020.08.24
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proceedings on 24.09.2020.

PANKAJ
ARORA
(Pankaj Arora)
MM-03(West)/THC/Delhi
24.08.2020

Digitally signed
by PANKAJ
ARORA
Date: 2020.08.24
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This is an application for releasing vehicle bearing no. DL-10SH-9533 on Superdari.

Present:- Ld. APP for the State.

Sh. Lalit Khurana, Ld. Counsel for the applicant.

Investigation is complete as charge sheet already filed.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-10SH-9533 be released to the registered owner after due identity verification** on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant and also be sent to PS concerned.

Panchnama and valuation report shall be filed in the court within one month.

PANKAJ ARORA
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Date: 2020.08.24
15:59:40 +05:30
(Pankaj Arora)
MM-03/West/THC/Delhi
25.08.2020

FIR No.665/2020
PS Nihal Vihar
State Vs. Manoj
(At 3:45 PM)

24.08.2020

Present: Ld. APP for the State through the Video-conferencing in Cisco –Webex vide meeting ID No.166736704.

Sh.Tarun Shokeen Ld. Counsel for the applicant/accused through VC.

Arguments heard through video conferencing using the CISCO webex mobile application on the bail application moved on behalf of the accused Manoj. It is submitted that the accused was falsely implicated in the present case. The applicant/accused is in JC since 08.06.2020. It is submitted that investigation in the present case is complete and chargesheet has already been filed.

Bail application is opposed by Ld. APP for the State.

There is an allegation against the accused/applicant Manoj that he alongwith co-accused had robbed the mobile phone of the complainant after showing a knife. Chargesheet is already but the present case is yet to be committed to the court of Sessions. Allegation are serious in nature. No grounds is made out for grant of bail. Accordingly, bail application is dismissed.

E-Copy of order be given Dasti, as prayed for.

Order be uploaded on the website of Delhi District Courts.

PANKAJ
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M.M-03 (West), THC, Delhi

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PANKAJ ARORA
Date: 2020.08.24
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FIR No.03/2020
PS Mayapuri
State Vs. Ravi @ Sonu

(At 4 PM)
24.08.2020

Present: Ld. APP for the State through the Video-conferencing in Cisco –Webex vide meeting ID No.166736704.

Sh.K. K. Singh, Ld. LAC for the applicant/accused Ravi @ Sonu through VC.

Arguments heard through video conferencing using the CISCO webex mobile application on the bail application moved on behalf of the accused Ravi @ Sonu. It is submitted that the accused was falsely implicated in the present case. It is submitted on behalf of the applicant/accused that he is in JC since the month of January, 2020.

Bail application is strongly opposed by Ld. APP for the State.

Since there is considerable delay in grant of sanction u/s 39 of the Arms Act since the date of arrest of accused, chargesheet has already been filed and cognizance of the offence has yet not been taken for want of sanction, no fruitful purpose shall be served by keeping the applicant/accused in JC. Accordingly, accused Ravi @ Sonu be released on bail on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Suptd. concerned. Jail Suptd. concerned is hereby directed to ascertain from Ps concerned as to whether the address of the accused is verified or not.

Application stands disposed of.

Digitally signed copy of the order shall also be treated as release warrant upon acceptance of Bail bond by the Jail Suptd. concerned.

E-Copy of this order be sent to the Jail Suptd. concerned & also to DCP concerned.

Copy of this order be also sent to the Ld. LAC for the applicant/accused.

Order be uploaded on the website of Delhi District Courts.

PANKAJ
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by PANKAJ
ARORA
Date: 2020.08.24
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(PANKAJ ARORA)
M.M-03 (West), THC, Delhi